

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

CP No. 73/241-242/NCLT/AHM/2017  
CP No. 115/241-242/NCLT/ND/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

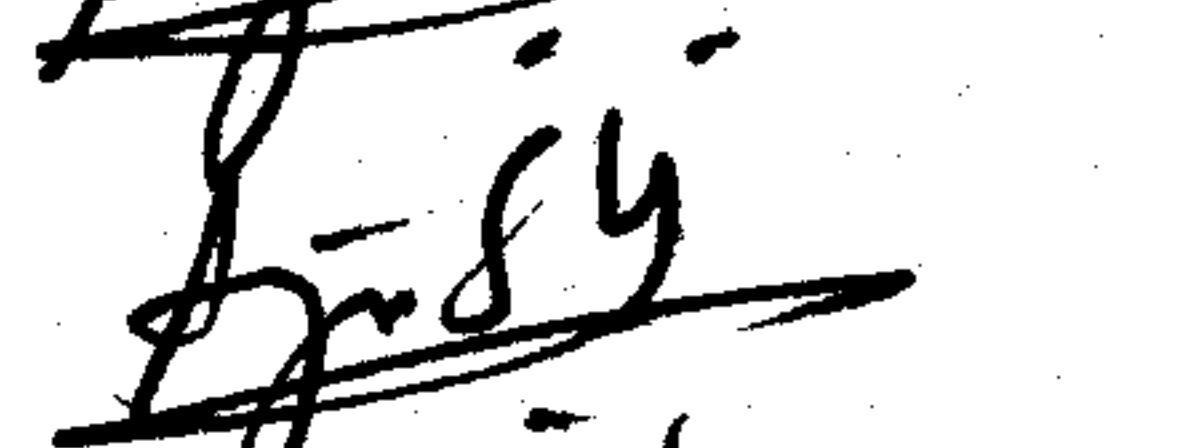
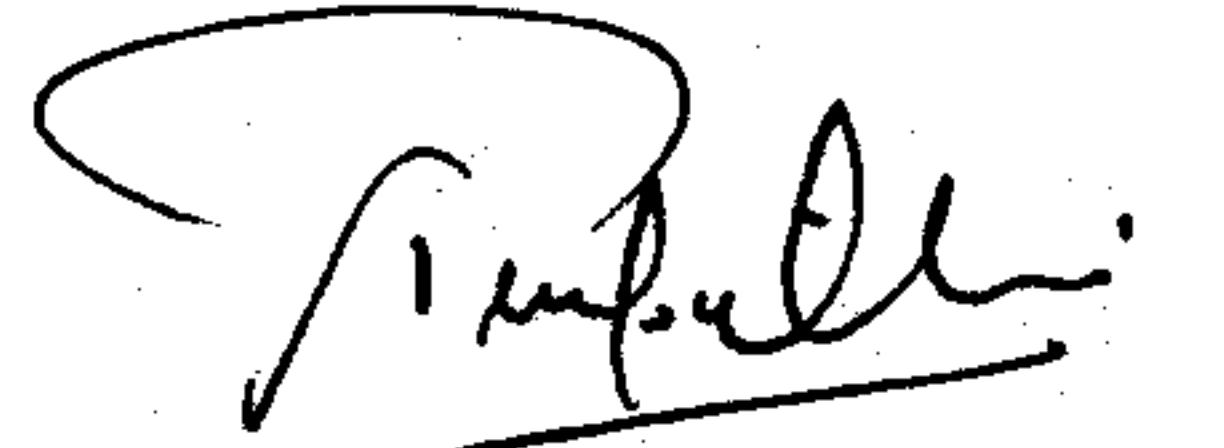
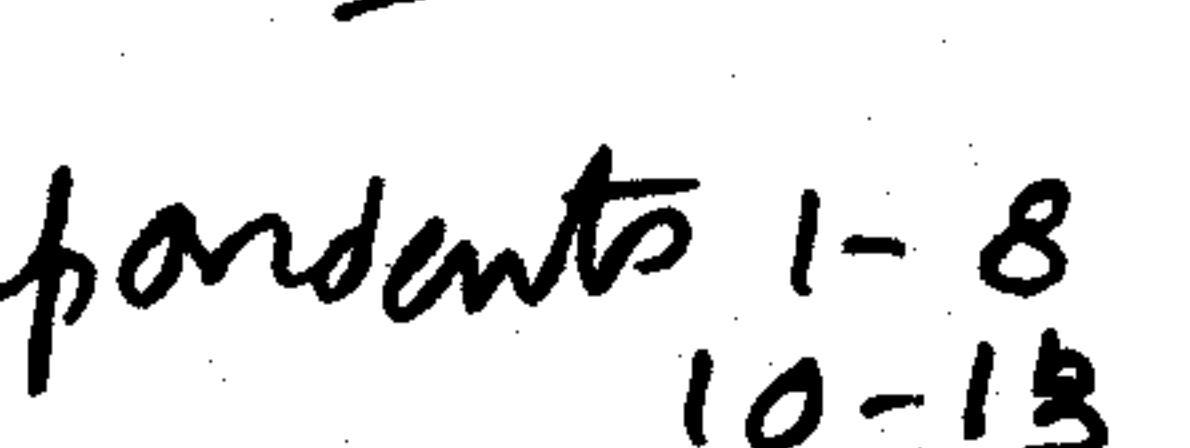
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017**

Name of the Company: Sunil Parmanand Kewalramani

V/s:

Medilux Laboratories Pvt. Ltd.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	A. R. Sheth	Adv. & Solicitor	Petitioners	
2.	Manish Bhatt	Sr. Advocate	Petitioners	
	Prateek Tripathi	PCS	Respondents	
	Anisha Mahajan	Advocate	Respondents	

**ORDER**

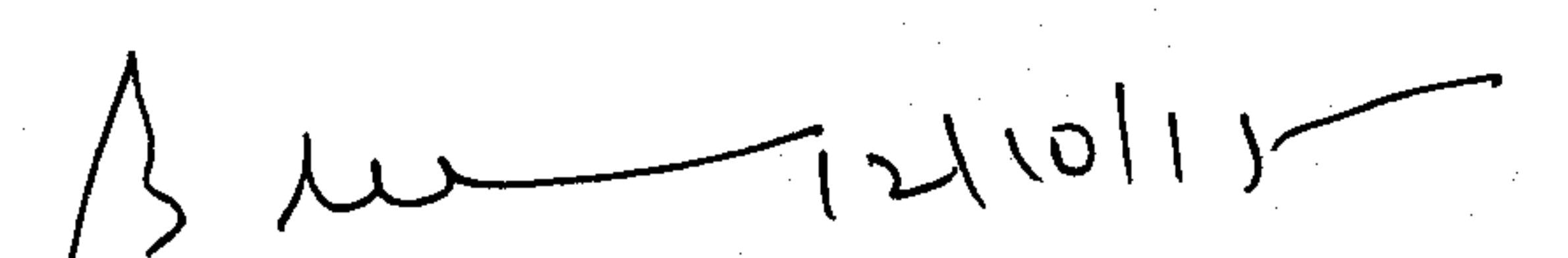
Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Mr. Arjun Sheth present for Petitioner. Learned Advocate Ms. Anisha Mahajan with Learned PCS Mr. Prateek Tripathi present for Respondents no. 1 to 8 and 10 to 13.

Heard arguments of learned Counsel for petitioner and Learned Counsel for Respondents.

Respondents shall file copy of final minutes held on 06.07.2017 within one week before the Registry of this Tribunal serving a copy to the petitioner.

At request of learned Counsel for Respondent on the ground that Senior Counsel wrongly noted adjournment date.

List the matter on 21.11.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 12th day of October, 2017.